

SECURITIES AND EXCHANGE BOARD OF INDIA
EASTERN REGIONAL OFFICE (KOLKATA)

Completion of Recovery Certificate no. RC744 of 2015, in respect of Ahilya
Commercial Pvt. Ltd. in the matter of Sangotri Constructions Ltd.

A Recovery Certificate No. RC744 of 2015 dated July 13, 2015, has been drawn up by the Recovery Officer against Ahilya Commercial Pvt. Ltd. (PAN: AACCA2226R) ["Defaulter"] for a sum of Rs. 6,58,490/- (Rupees Six Lakhs Fifty-Eight Thousand Four Hundred Ninety Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings for recovery of the said sum, for non-payment of penalty imposed by the Adjudicating Officer vide Order No. BM/AO-15/2010 dated March 04, 2010 against Ahilya Commercial Pvt. Ltd. (PAN: AACCA2226R) in the matter of Sangotri Constructions Ltd.

In view of receipt of the entire amount, which includes further interest and costs due under the aforesaid recovery certificate, recovery in the said matter stands completed in exercise of powers under sub-section (1) of section 28A of the SEBI Act, 1992 read with relevant provisions of the Income-tax Act, 1961.

Date: January 27, 2026

Place: Kolkata

Mitrajeet Dey

RECOVERY OFFICER

मित्रजीत दे / Mitrajeet Dey

वसुली अधिकारी एवं उप महाप्रबंधक

Recovery Officer & Dy. General Manager

भारतीय प्रतिभति और विनियमन बोर्ड

Securities and Exchange Board of India

कोलकाता / Kolkata

